

Bombay, Friday 21st December 1860

In the Suder



Dewanee Adawlut

No. 4264 Special

Shaik Roostoom Furash deceased, his
son and heir, Suram saheb, resident of
Dharwar (original Defendant) } Appellant

- Versus -

Goolam Mohideen and Mira saheb resi-
-dents of Dharwar (original Plaintiffs) } Respondents

Pages 87-10-11

The claim in the original suit was to establish a right to an income (including the proceeds for one year) under an agreement.

This special appeal is from a decision in appeal (No. 704 of 1856) by the acting Judge of the Zillah of Dharwar confirming, with costs, the decree, in the original suit, of the Principal Suder Ameer who awarded the claim of Goolam Mohideen the original Plaintiff.

Whereat Suram saheb the son and heir of Shaik Roostoom being dissatisfied, made special appeal in the Suder Dewanee Adawlut

Adawlut on the ground that the deed on which the claim is founded being on unstamped paper the claim should have been thrown out.

The Court reverse the decrees of the Courts below with costs.

CA 22/5/61

Bill of costs.

In the Principal sader Ameen's Court - 23-12-10

In the Judges Court - 11-7-

In the sader Dewanee Adawlut

By appellant pauper - 30-3-7

By Respondent - 4-30-7-7

Rupees 65-11-5

CA 22/5/61

A. Heeps

Puisne Judge

H. Heaton

Acty Puisne Judge

Mr W. Ash

Puisne Judge

A. Heaton

Acting Puisne Judge

Acting Puisne Judge

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True Translation

Edward Harrington
1st Assist. Registrar

By

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